

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SAINOV SPIRITS PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	SAINOV SPIRITS PRIVATE LIMITED
2. Date of incorporation of corporate debtor	2 nd April, 2008
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U15520DL2008PTC176272
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 107, Bharat Chamber, 70 Scindia House, New Delhi – 110001 IN Manufacturing Unit: Pilkhani Distillery & Chemical Works, Saharanpur-Ambala Highway Distt.- Saharanpur, Uttar Pradesh-247001
6. Insolvency commencement date in respect of corporate debtor	5 th February, 2020
7. Estimated date of closure of insolvency resolution process	3 rd August, 2020 (180 days from the insolvency commencement date)
8. Name and registration number of the insolvency professional acting as interim resolution professional	CA Pawan Trivedi Reg. No.: IBB/IPA-001/IP-P01739/2019-2020/12694
9. Address and e-mail of the interim resolution professional, as registered with the Board	J 1001, Park View City-1 Sector-48, Sohna Road Gurgaon-122018 capawanttrivedi@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	J 1001, Park View City-1 Sector-48, Sohna Road Gurgaon-122018 cirp.sainovspirits@gmail.com
11. Last date for submission of claims	19 th February, 2020
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name of Class(es):NIL
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/downloadform.html (b)-Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Sainov Spirits Private Limited on 5th February, 2020.

The creditors of Sainov Spirits Private Limited are hereby called upon to submit their claims with proof on or before 19th February, 2020 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12(Not Applicable), shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [NIL] in Form CA. (Not Applicable)

Submission of false or misleading proofs of claim shall attract penalties.

Date: 5th February, 2020
Place: New Delhi

P. Trivedi
CA Pawan Trivedi
(Interim Resolution Professional)
Reg. No.: IBB/IPA-001/IP-P01739/2019-2020/12694

